

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 276 of 2015 &
IA No. 444 of 2015**

Dated: 9th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Molshree Bhatnagar
Mr. Avijeet Lala

Counsel for the Respondent(s) : Mr. Dhananjay Baijal for
Mr. Nikhil Nayyar for R.1

Mr.M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal for R.2

Mr. M.Y. Deshmukh
Mr. Shrikant R. Deshmukh

ORDER

Learned counsel for the Appellant seeks two weeks time to file rejoinder. He may file the same on or before 24.02.2016 after serving copy on the other side.

It is represented that the Central Commission has filed its written submissions.

List the matter for hearing on **14.03.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk